BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 203/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018

Name of the Company:

Harsh Ashokkumar Agarwal

V/s.

Khushi Foods Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

23 Hareh A. Agarwels
Prop. of MIS. SUPER Advocate Statishing
Whushi Fooss
Perm Bernnohad

Learned Advocate Mr. B J Trivedi present for Operational Creditor/ Petitioner. Learned Advocate Mr. Parth Brambhbhatt i/b Patadia Associate present for Respondent.

Objections filed by Respondent.

List the matter on 23.01.2018 for hearing before admission.

(borrou MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 22nd day of January, 2018.